

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5100
ANSWERED ON:27.08.2010
SETTING UP OF POWER PLANT
Meghwal Shri Arjun Ram

Will the Minister of POWER be pleased to state:

- (a) whether clearance from the concerned department is taken first or land is acquired first for setting up of any power project in the country;
- (b) if so, the details thereof;
- (c) whether many displaced persons are affected due to the procedural delay in giving clearance to various power projects in the country;
- (d) if so, the details thereof; and
- (e) the corrective measures taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

- (a) & (b) : Project developer undertakes various activities, such as, acquisition of land, the process for obtaining various clearances including environmental and forest clearances, fuel linkage and tying-up of funds etc. for setting up of power projects simultaneously.
- (c) to (e) : Any person/families displaced or otherwise affected on account of setting-up of power project has a right to receive compensation and other rehabilitation and resettlement benefits as per the National Rehabilitation and Resettlement Policy, 2007. Procedural delays, if any, in obtaining the requisite clearances for the power projects do not adversely affect the right of the affected families. The National Rehabilitation and Resettlement Policy, 2007 also provides that if land compulsorily acquired for a project or part thereof, remains unutilized for the project for a period of five years from the date of taking over the possession by the requiring body, the same shall revert to the possession and ownership of the appropriate Government without payment of any compensation or remuneration to the requiring body.